

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 275/2023**

IN THE MATTER OF:

MAHESH KUMAR

APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS

RESPONDENT(S)

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Date: 23/05/2026

THROUGH

Place: New Delhi



**Priyanka swami
Advocate**

**Standing Counsel for the State of U.P.
F-13, Jangpura, New Delhi 110014
E-mail: advpriyankaswami@gmail.com**

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RESPONDENT(S)

**STATUS REPORT ON BEHALF OF IRRIGATION DEPARTMENT,
STATE OF UTTAR PRADESH ALONG WITH SUPPORTING
AFFIDAVIT**

MOST RESPECTFULLY SHOWETH:

1. That the present Status Report is being filed on behalf of the Irrigation Department, State of Uttar Pradesh, in compliance with the various directions issued by this Hon'ble Tribunal from time to time in the above-captioned matter concerning identification and demarcation of the floodplain zone of River Hindon in the districts of Ghaziabad and Gautam Budh Nagar.
2. That pursuant to the report dated 31.10.2023 submitted by the District Magistrate, Gautam Budh Nagar, this Hon'ble Tribunal was pleased to direct the concerned authorities to undertake identification and demarcation of the floodplain zone of River Hindon in accordance with the provisions of the Ganga River (Conservation,

Protection and Management) Authority Order, 2016 and applicable environmental norms.

- 3.** That in compliance with the orders passed, the work of identification and demarcation of the submerged area up to 3.00 km upstream of Okhla Barrage in Yamuna River in Gautam Budh Nagar district was pending and for which the Survey of India Department provided a survey map of an area of about 2.00 km with a contour interval of 0.500 m.
- 4.** That the coordinates were calculated by the answering Respondent, by marking the HFL on the map provided by the Survey of India on the basis of the maximum flood in the last 100 years.
- 5.** That the coordinates of 2.00 km taken out by marking it on the contour map provided by the Survey of India on the data of about 1.00 km was not available to the answering Respondent. For which several correspondences were made to the Survey of India and on 21.05.2026, the contour map of the remaining approximately 1.00 km area with 0.500 interval was made available through e-mail to the answering Respondent.
- 6.** That it is also submitted that the demarcation work downstream of the Okhla Barrage up to village Jhuppa was carried out jointly by officials of the Survey of India and the answering Respondent.

7. That the Survey of India was then requested for assistance in demarcation for the remaining 3.00 km upstream of the Okhla Barrage through this office's letter no. 1823/H.V.K./ dated 15.04.2026. **True copy of Letter dated 15.04.2026 is attached herewith and annexed as Annexure P/1.**
8. That, however, the Survey of India through letter no. T-1569/39-C-ED (Court Case) dated 07.05.2026, refused to cooperate and informed that the demarcation work would be carried out solely by the Irrigation Department, Uttar Pradesh. **True copy of Letter dated 07.05.2026 is attached herewith and annexed as Annexure P/2.**
9. That due to non-cooperation on part of the Survey of India, the work of demarcation has been started by the answering Respondent, which will be completed within the next 45 days.
10. That the answering Respondent has throughout acted bona fide, diligently and continuously in compliance with the directions of this Hon'ble Tribunal and no deliberate inaction or wilful delay can be attributed to the department.
11. That the answering Respondent is fully committed to completing the floodplain demarcation exercise strictly in accordance with scientific principles, statutory requirements and directions of this Hon'ble

Tribunal immediately upon receipt of complete and technically verified inputs from the concerned expert agencies.

- 12.** That the present Status Report is being filed bona fide for placing the latest factual and technical status before this Hon'ble Tribunal and for demonstrating the continuous efforts and substantial compliance undertaken by the answering Respondent.
- 13.** That the answering Respondent undertakes to continue filing further progress reports before this Hon'ble Tribunal as and when substantial developments take place in the ongoing survey and hydrological modelling process.

Through Counsel
State of Uttar Pradesh / Irrigation Department
ICD, Ghaziabad

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PRINCIPAL BENCH, NEW DELHI
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RESPONDENT(S)

AFFIDAVIT

I, Binod Kumar Singh, aged about 46 years, S/o Shri Hiraram Singh, presently posted as Executive Engineer, Head Works Division Agra Canal, Okhla, New Delhi having Office at Okhla, New Dlehi, do hereby solemnly affirm and state as under:

1. That I am presently posted as above and am well conversant with the facts and circumstances of the present case. I am duly authorized and competent to swear this affidavit on behalf of Respondent before this Hon'ble Tribunal.
2. That the accompanying reply/status report has been prepared under my instructions and based on official records maintained in the ordinary course of business by the Respondent Head Works Division Agra Canal, Okhla.



23 MAY 2026

3. That the contents of the accompanying reply/status report are true and correct to my knowledge and belief, based on official records. Nothing material has been concealed therefrom and no part of the same is false.


DEPONENT

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of paragraphs to of the above affidavit are true and correct to my knowledge and belief, derived from official records, and nothing material has been concealed therefrom.

Verified at **23 MAY 2026** on this day of 2026.


DEPONENT



ATTESTED

Notary Public, Delhi

23 MAY 2026

प्रेषक,

अधिकासी अभियन्ता
हैड वर्क्स खण्ड आगरा नहर
ओखला नई दिल्ली-25

प्रेषित,

निदेशक,
UP Geopatial Directorate,
लखनऊ।

पत्रांक: 1823 / है0व0ख0/

दिनांक: 15.04.2026

विषय: मा0 राष्ट्रीय हरित अभिकरण में विचाराधीन O.A. No. 275/2023 में पारित आदेश के सम्बन्ध में।

महोदय,

उपरोक्त विषयक भारतीय सर्वेक्षण विभाग द्वारा उपलब्ध कराये गये मैप कन्टूर एवं डिजीटल डाटा पर यमुना नदी के डूब क्षेत्र का जनपद गौतमबुद्धनगर में ओखला बैराज के अपस्ट्रीम में 3.00 कि0मी0 तक का Identification कर आपको शेष फाईल में प्रेषित किया जा रहा है। मा0 नेशनल ग्रीन ट्रिब्यूनल के आदेशानुसार डिमार्केशन का कार्य भारतीय सर्वेक्षण विभाग द्वारा किया जाना है।

अतः आपसे अनुरोध है कि मा0 राष्ट्रीय हरित अधिकरण के आदेशानुसार उपरोक्त क्षेत्र में डिमार्केशन की कार्यवाही करने की कृपा करें।

संलग्नक: उपरोक्तानुसार।

अधिकासी अभियन्ता
हैड वर्क्स खण्ड आगरा नहर
ओखला नई दिल्ली-25
15.04.26

पत्रांक: / है0व0ख0 / तदिनांक:

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. मुख्य अभियन्ता (यमुना), सिचाई एवं जल संसाधन विभाग, उ0प्र0 ओखला।
2. अधीक्षण अभियन्ता, तृतीय मण्डल सिचाई कार्य, आगरा।
3. जिलाधिकारी, जनपद-गौतमबुद्धनगर।
4. सहायक अभियन्ता-प्रथम, हैड वर्क्स खण्ड आगरा नहर, ओखला, नई दिल्ली-25 को उनके पत्रांक: 258 / है0व0ख0 / दिनांक: 10.04.2026 के क्रम में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

अधिकासी अभियन्ता
हैड वर्क्स खण्ड आगरा नहर
ओखला नई दिल्ली-25



भारत सरकार
GOVT. OF INDIA



टेली-फैक्स/Tele-fax – 0522-2720634
दूरभाष/Telephone-0522-2720638
ई-मेल/E-mail: up.gdc soi@gov.in (Tech)
upgdc-lko@up.nic.in (Admn)

निदेशक का कार्यालय/Office of Director
भारतीय सर्वेक्षण विभाग/Survey of India
मानचित्र भवन/Manchitra Bhawan
उत्तर प्रदेश भू-स्थानिक निदेशालय (उत्तरी क्षेत्र)
Uttar Pradesh G.D.(Northern Zone)
S. विभूतिखण्ड, गोमतीनगर, लखनऊ -226010(उ0प्र0)
S. Vibhuti Khund, Gomti Nagar, Lucknow-226010 (UP)

पत्र सं0 त- 1569 /39-C-ED(Court case)

दिनांक:- 06/05/2026

सेवा में,

अधिशासी अभियन्ता,
हैड वर्क्स खण्ड आगरा नहर,
ओखला नई दिल्ली-25

विषय:- मा० राष्ट्रीय हरित अभिकरण नई दिल्ली में विचाराधीन O.A.No.275/2023 में पारित आदेश के संबंध में।

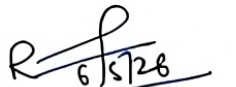
- संदर्भ:-
1. आपके कार्यालय का पत्र संख्या 1828/है0व0ख0 दिनांक 15/04/2026
 2. मा० राष्ट्रीय हरित अभिकरण नई दिल्ली का आदेश दिनांक 16/02/2026
 3. इस कार्यालय का पत्र संख्या त-849/39-C-ED(Court Case) दिनांक 17/02/2026

महोदय,

उपरोक्त आपके संदर्भित पत्र (1) के संबंध में आपको अवगत कराना है कि कृपया संदर्भित पत्र (2) मा० राष्ट्रीय हरित अभिकरण नई दिल्ली के पैरा 2 तथा 3 का अनुसरण करने का कष्ट करें, जिसके अनुसार डिमार्केशन का कार्य सिंचाई विभाग द्वारा किया जाना है। इस संबंध में इस कार्यालय के संदर्भित पत्र (3) के द्वारा आपको पूर्व में भी सूचित किया जा चुका है।

उपरोक्त आपकी सूचना एवं आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय,


(रविन्द्र मीना)

अधीक्षण सर्वेक्षक
कृते निदेशक

प्रतिलिपि:- अपर महासर्वेक्षक, उत्तरी क्षेत्र दिल्ली कैंट को सूचनार्थ प्रेषित।

Item Nos. 06-07

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**Original Application No. 275/2023
(IA No 38/2025, IA No 869/2023)

Mahesh Kumar

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

With

Original Application No. 569/2023
(I.A. Nos. 158/2025, 817/2025, 840/2025, 240/2024, 719/2023)

Alok Kumar

Applicant

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 16.02.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**Applicant: Mr. Satyabeer Singh, Adv. for Applicant in OA 275/2023 (Through VC)
Mr. Anand Mishra & Mr. Prashant, Adv. for Applicant in OA 569/2023
(Through VC)Respondents: Mr. Ravindra Kumar, Senior Advocate with Mr. Shivam Saksena, Advs.
for GNIDA
Mr. Bhanwar Pal Singh Jadon, Ms. Gargi Chaturvedi & Ms. Anjali
Sharma, Advs. for UPPCB
Ms. Priyanka Swami, Adv. for the Irrigation Department, State of UP
Mr. Gigi. C. George, Adv. with Mr. Ravindra Meena, Superintending
Surveyor, Survey of India
Mr. Ravindra Kumar, Senior Advocate with Ms. Shristi Gupta, Adv. for R
- 7 in OA 569/2023
Mr. Yagyawalkya Singh, Adv. for GDA in OA 569/2023 (Through VC)
Ms. Suman Arora, Adv. for CPCB in OA 569/2023

ORDER

1. Learned counsel appearing for the Respondent-Survey of India on instruction from Mr. Ravindra Meena, Superintending Surveyor has submitted that so far as the River Yamuna is concerned the complete data for the entire stretch has been provided to the State of UP and so far as river Hindon is concerned the complete data will be provided during the course of the day.

2. Learned counsel appearing for the State of UP submits that the ground truthing and demarcation of flood plain of river Yamuna at the ground level will be completed within two months. She has further referred to the paragraph 25 of the response of the affidavit of Irrigation Department dated 12.02.2026 which states as under:-

“25. That it is respectfully submitted that the demarcation of the floodplain zone of the Hindon River can only be undertaken upon receipt of complete survey data from the UP Geospatial Directorate, Gomti Nagar, Lucknow (Survey of India), and after completion of hydrological modelling and scientific analysis by the National Institute of Hydrology, Roorkee. Presently, data for the remaining revised area of approximately 464 square kilometers is awaited, and the demarcation process shall be undertaken immediately upon receipt of complete and verified data. The NIH Roorkee inform that it is likely to take about 09 months to complete the model study for flood plain zone of hindon river after the study of flood plain zone by NIH Roorkee, the Irrigation Department will start the work of ground level demarcation of flood plain zone on both side of hindon river, which is likely to take 03 months.”

3. She has submitted that after receiving the entire data from the Survey of India the model study for flood plain zone is to be done by the NIH Roorkee which will take 9 months thereafter the work of demarcation of flood plain at the ground level will start.

4. Mr. Ravindra Meena, Superintending Surveyor from the Survey of India has informed that complete data with geo-coordinates has been provided to the State of UP.

5. Learned counsel appearing for the State of UP could not justify the action of the model study for flood plain zone NIH Roorkee, once the complete data is submitted by the Survey of India. Unless there is a justification for doing such study the same should not be undertaken because it delays the demarcation of flood plain at the ground level.

6. Hence, we require the State of UP to do the needful expeditiously and submit the action taken report atleast one week before the next date of hearing.

7. List on 25.05.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

February 16, 2026
Original Application No. 275/2023
(IA No 38/2025, IA No 869/2023)
A